



HCLSC NEWSLETTER

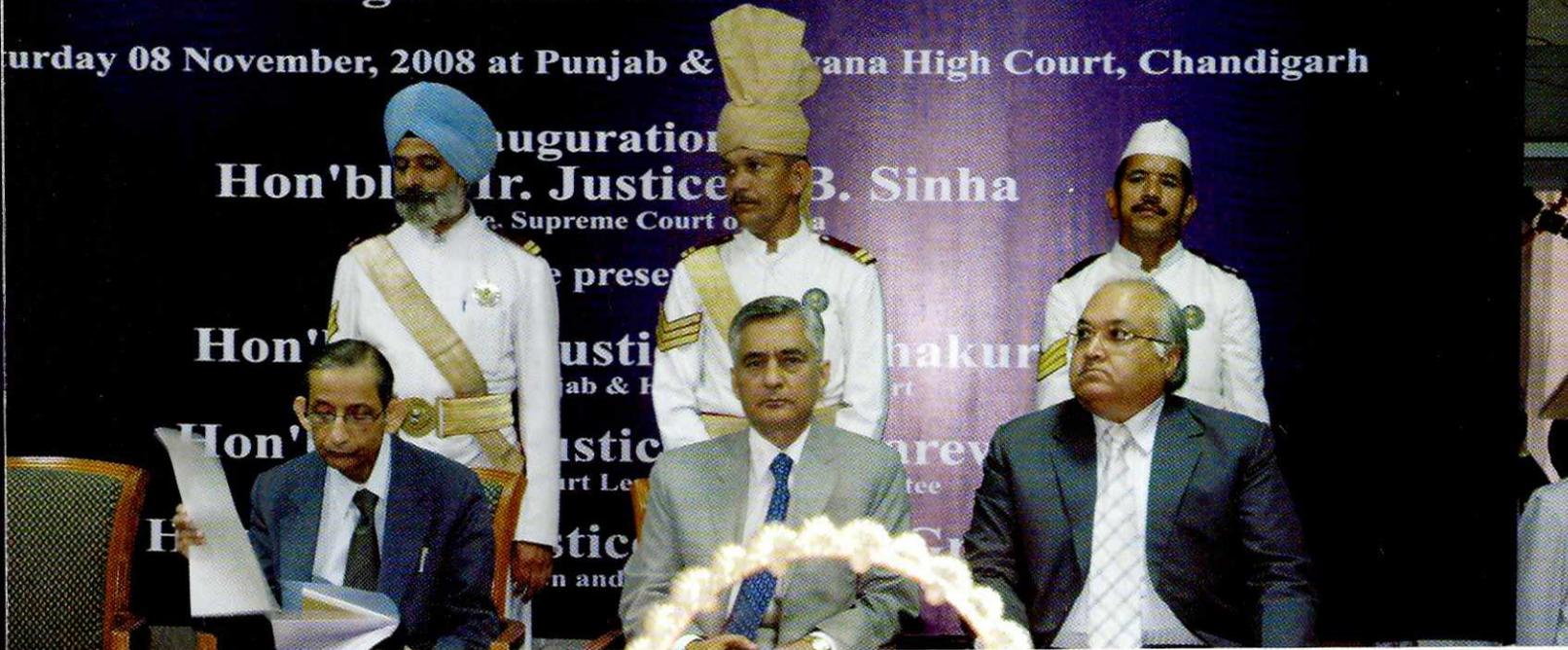
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PUNJAB & HARYANA HIGH COURT, CHANDIGARH

High Court Lok Adalats

Saturday 08 November, 2008 at Punjab & Haryana High Court, Chandigarh



Hon'ble Mr. Justice S.B.Sinha, Judge, Supreme Court of India, Hon'ble Mr. Justice Tirath Singh Thakur, Chief Justice, Punjab and Haryana High Court and Hon'ble Mr. Justice Mahesh Grover at the inauguration of 'Daily Lok Adalats' on 8th November, 2008.

'Lok Adalat-Asha Ki Kiran'

1. Lok Adalat is an alternative system to resolve the disputes between the parties.
2. All disputes Civil and Criminal (except those which cannot be compounded) can be referred to the Lok Adalat for resolution.
3. Even those disputes which are not pending in the Courts can also be referred to the Lok Adalat for resolution.
4. The decision given by the Lok Adalat is final and binding on the parties and no appeal is maintainable against the same.
5. The order passed by the Lok Adalat is executable as a decree of the Court.
6. In case the dispute is settled in the Lok Adalat, the Court fee is refunded to the party who has paid the same.
7. The disputes are settled in the Lok Adalat without any delay in a peaceful manner.
8. One has not to visit the Court again and again and one is also relieved of the litigation.
9. In case a dispute is settled in the Lok Adalat, no personal enmity remains and the parties become friends again.
10. In case a dispute is settled in the Lok Adalat, it is a win-win situation for both the parties and both the parties get justice

HIGH COURT LEGAL SERVICES COMMITTEE

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High Court Legal Services Committee

- ▶ Hon'ble Mr. Justice Ranjan Gogoi, Chief Justice, Patron-in-Chief, HCLSC
- ▶ Hon'ble Mr. Justice Satish Kumar Mittal, Chairman, HCLSC

Ex-officio Members of HCLSC

1. Registrar General
2. Advocate General, Punjab
3. Advocate General, Haryana
4. Home Secretary, Chandigarh Administration
5. Chairman, Bar Council for the States of Punjab and Haryana, Chandigarh
6. President, High Court Bar Association

Nominated Members of HCLSC

1. Dr. Ramneek Sharma
2. Dr. Balram Gupta, Senior Advocate
3. Mrs. Amar Kulwant Singh
4. Mr. Sukhbir Grewal
5. Ms. (Dr.) Sukhsham Jaaj

Member Secretary

- ▶ Sh. Tarsem Mangla, HCLSC

Historical Background

HCLSC was conceived on 24.3.1998 as per Section 8A of the Legal Services Authorities Act, 1987, when a joint meeting of Hon'ble Executive Chairmen of three State Legal Services Authorities namely Haryana State Legal Services Authority, Punjab State Legal Services Authority and Chandigarh Legal Services Authority under the Chairmanship of the then Hon'ble Chief Justice took place. In the said joint meeting, Hon'ble Mr. Justice N.K.Sodhi, Judge Punjab and Haryana High Court was nominated as (1st) Chairman of the Committee and Sh.K.K.Garg, the then Registrar General was appointed as Secretary of the said Committee.

On the request of Hon'ble the Chief Justice, all the three Legal Service Authorities recommended names of the persons to be nominated as Members of the High Court Legal Services Committee. In pursuance thereof, besides Registrar General, Punjab and Haryana High Court, Advocate General, Punjab, Advocate General, Haryana, Chairman, Bar Council for the States of Punjab and Haryana, President, High Court Bar Association, being Ex-Officio Members, Ms.Narinder Sandhu, Mrs.Oshima Raikhy, Mrs.Rewa Gandhi, Dr.Balram Gupta and Sh.S.SGoindi were nominated as Members of the Committee.

Commencement of Lok Adalats

On 11.1.1999, First Lok Adalat was convened with Hon'ble Mr. Justice D.V.Sehgal (Retd.) as President and Sh.S.S. Goindi and Ms.Rewa Gandhi as Members. This first Lok Adalat continued working till 22.11.2001 and did commendable work as depicted below:-

From 11.1.1999 to 22.11.2001

Cases disposed of	Compensation awarded (in ₹)
4822	15,64,11,409/-

As the response of the general public was very good and as the solitary Lok Adalat was over flowing with work, hence, on 3.3.2000, Lok Adalat No.2 was conceived with Hon'ble Mr. Justice A.L.Bahri (Retd.) as President and Ms.Kamlesh Gupta & Ms.Usha Gupta, as Members. Lok Adalat No.2 also did a commendable work and its disposal is depicted below:-

From 3.3.2000 to 7.11.2008

Cases disposed of	Compensation awarded (in ₹)
6174	22,17,97,405/-

In order to meet the large inflow of cases being referred to Lok Adalats, the Patron-in-Chief Hon'ble Mr. Justice T.S.Thakur, the then Chief Justice, Punjab and Haryana High Court conceived idea of setting up of Daily Lok Adalats. Consequently, on 8.11.2008, three such Daily Lok Adalats were inaugurated by Hon'ble Mr. Justice S.B.Sinha, Judge, Supreme Court of India. Till 31.12.2008, the total disposal of these Daily Lok Adalats was as under:-

From 8.11.2008 to 31.12.2008

Cases disposed of	Compensation awarded (in ₹)
864	4,35,02,039/-

Holding of First Mega Lok Adalat

In the premises of Punjab and Haryana High Court, First Mega Lok Adalat was held on 20.12.2008 and 21.12.2008, which disposed of large number of cases as under:-

Cases disposed of	Compensation awarded (in ₹)
363	2,03,98,037/-

As more and more cases were being referred to the Daily Lok Adalats, hence on 14.2.2009, three more Daily Lok Adalats were inaugurated by the then Hon'ble Chief Justice of India, Hon'ble Mr. Justice K.G. Balakrishnan. All these six Daily Lok Adalats disposed of a large number of cases as under:-

Year 2009

Cases disposed of	Compensation awarded (in ₹)
5271	24,93,44,912/-

Year 2010

Cases disposed of	Compensation awarded (in ₹)
2634	14,73,13,667/-

All the six Daily Lok Adalats kept working till 10.2.2011. Disposal achieved by (six) Daily Lok Adalats is as below:-

From 3.01.2011 to 10.02.2011

Cases disposed of	Compensation awarded (in ₹)
181	1,27,54,800/-

At present two Daily Lok Adalats are working and till 31.08.2011, the total disposed of cases are depicted below:-

From 11.02.2011 to 31.08.2011

Cases disposed of	Compensation awarded (in ₹)
332	2,51,58,180/-

Holding of Second Mega Lok Adalat

After finding that certain Service matters, FAO-Matrimonial, FAO-MACT, FAO-Workman Compensation Act, were pending in which the parties are desirous of reaching an amicable settlement, all such cases were identified and after their due pruning, these were taken up by the Mega Lok Adalat which was held on 20.8.2011, which generated great awareness amongst the general public and also disposed of good number of cases as per the following table:-

Data of cases disposed of in Mega Lok Adalat on 20.08.2011

Bench No.	Cases taken up	Cases disposed of	Compensation disbursed(in ₹)	Cases adjourned for the purpose of distribution of cheques
1	54	53	13,25,000/-	21
2	85	80	41,49,224/-	38
3	58	58	19,54,205/-	23
4	69	68	18,15,000/-	19



Distribution of Cheque of Compensation in Mega Lok Adalat - 2011

Statistical information in respect of Legal Aid Beneficiaries by High Court Legal Services Committee

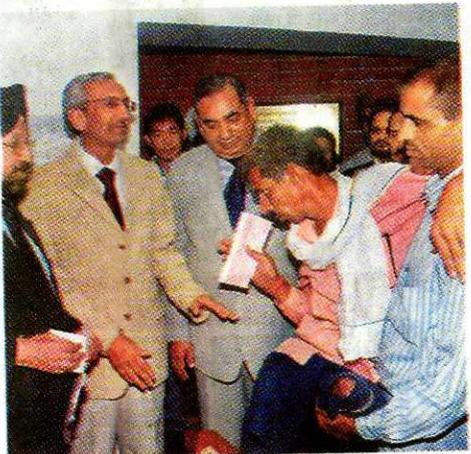
From 3.3.2011 to 31.7.2011

Category	Count
Schedule Caste	11
Women	35
In custody	5
Handicapped	3
General	43
Others	4
Child	2
Total	103



Patron-in-Chief Hon'ble Mr. Justice Adarsh Kumar Goel, Acting Chief Justice, Punjab and Haryana High Court & Chairman, High Court Legal Services Committee Hon'ble Mr. Justice Satish Kumar Mittal handing over cheque of compensation to an applicant

189 दावेदारों को जारी किए 1 करोड़ 34 लाख के मुआवजा राशि के चैक मैगा लोक अदालत में निपटाए 270 मामले



पंजाब एवं हरियाणा हाईकोर्ट के कार्यवाहक मुख्य न्यायाधीश जस्टिस आदर्श कुमार गोयल एवं जस्टिस एस.के. मित्तल एक अपाहिज को मुआवजा राशि जारी करते हुए।

चंडीगढ़, 20 अगस्त (प्रीत मेहता): पंजाब एवं हरियाणा हाईकोर्ट लीगल सर्विसिज अथॉरिटी द्वारा शनिवार को आयोजित मैगा लोक अदालत में 270 मामलों का निपटारा किया गया, जिसमें से एफ.ए.ओ.-एम.ए.सी.टी. एवं एफ.ए.ओ.-वर्कर्समें कम्पनरीशन एक्ट के 189 मामलों में 1 करोड़ 34 लाख रुपए की मुआवजा राशि दावेदारों को जारी की गई। दावेदारों को मुआवजा राशि के चैक पंजाब एवं हरियाणा उच्च न्यायालय के कार्यवाहक मुख्य न्यायाधीश जस्टिस आदर्श कुमार गोयल एवं जस्टिस एस.के. मित्तल ने स्वयं अपने हाथों से जारी किए। इसके

अलावा एफ.ए.ओ.-मैट्रीमोनियल के 81 मामलों का भी निपटारा कर दिया गया है। मैगा लोक अदालत पंजाब एवं हरियाणा उच्च न्यायालय में ही आयोजित की गई थी। इस अवसर पर हाईकोर्ट लीगल सर्विसिज कमेटी के ओ.एस.डी. कम सदस्य सचिव ने बताया कि आयोजित मैगा लोक अदालत में आम लोगों ने बड़-चढ़कर भाग लिया है। उन्होंने बताया कि कार्यवाहक मुख्य न्यायाधीश जस्टिस आदर्श कुमार गोयल भी चाहते हैं कि इस तरह की लोक अदालतों को समय-समय पर आयोजित किया जाना चाहिए ताकि अधिक से अधिक मामलों को निपटाया जा सके।

PRESS CLIPPINGS



मैगा लोक अदालत के दौरान चैक बांटते चीफ जस्टिस एके गोयल। फोटो भास्कर

Lok adalat disposes of 270 cases in a day

CHANDIGARH: A total of 270 cases were disposed of in a mega lok adalat held on Saturday in the Punjab and Haryana high court where cheques worth Rs 1.34 crore were distributed to the claimants as compensation in various cases.

Acting chief justice Adarsh Kumar Goel distributed cheques to the claimants present during the mega lok adalat. Justice Satish Kumar Mittal, chairman

The cases which were disposed of included motor accidents claims, workmen compensation, matrimonial and service matters.

Justice Goel said such lok adalats should be held at regular intervals so that the litigants desirous of getting their cases settled could get relief.

Various insurance companies brought cheques in the names of claimants and these

270 cases disposed of at lok adalat

TRIBUNE NEWS SERVICE

CHANDIGARH, AUGUST 20 As many as 270 cases were disposed of and cheques worth Rs 1.34 crore were handed out during the mega lok adalat held at the Punjab and Haryana High Court today. The adalat was held under the supervision of

Justice Satish Kumar Mittal, who is also the chairman of High Court Legal Services Committee.

The disposed of cases related to service matters, matrimony, accident compensation and workmen compensation.

The insurance companies brought cheques valuing

एक दिन में निपटाए 270 मामले

भास्कर न्यूज़ चंडीगढ़ शनिवार को पंजाब एवं हरियाणा हाईकोर्ट में मैगा लोक अदालत का आयोजन कर 270 मामलों का निपटारा किया गया। सर्विस मैटर, वैवाहिक विवादों व मोटर एक्सीडेंट क्लेम केसों के अलावा वर्कमें कम्पनरीशन एक्ट के मामलों पर भी सुनवाई की गई। लोक अदालत के दौरान विभिन्न बीमा कंपनियों ने दावेदारों को लगभग एक करोड़ 34 लाख रुपये के चैक का भुगतान भी किया। यह चैक कार्यवाहक चीफ जस्टिस आदर्श कुमार गोयल ने दावेदारों को दिए जस्टिस गोयल ने कहा कि इस तरह की लोक अदालतों का आयोजन नियमित रूप से किया जाना चाहिए जिससे लोगों को सुलभ व जल्द न्याय मिल सके। इस दौरान हाईकोर्ट स्टेट लीगल सर्विसिज अथॉरिटी के चेयरमैन जस्टिस सतीश कुमार मित्तल भी मौजूद रहे और मामलों के निपटारे में अपना सहयोग दिया।

मैगा लोक अदालत में 270 केसों का निपटारा

190 एसएससीटी केसों में 1.34 करोड़ का भुगतान

अमर उजाला ब्यूरो

चंडीगढ़। पंजाब एवं हरियाणा हाईकोर्ट परिसर में शनिवार को आयोजित मैगा लोक अदालत में 270 केसों का निपटारा किया गया। इनमें 190 एम्प्लोयी केसों (मोटर एक्सीडेंट क्लेम ट्रिब्यूनल) में प्लागितों को एक करोड़ 34 लाख रुपये की राशि का भुगतान भी किया गया। मैगा लोक अदालत का शुभारंभ जस्टिस आदर्श कुमार गोयल ने किया। इस के पर उन्होंने केलों के निपटारे की हवा भी देनी और रेकॉर्डों के एक ही अर्जुन सिंह को मौके पर ही लखे का चैक भी सौंपा। इस मैगा अदालत का आयोजन हाईकोर्ट न सर्विसिज कमेटी की ओर से किया था। शनिवार को इस मैगा अदालत में 190 मोटर एक्सीडेंट क्लेम ट्रिब्यूनल, 26 एम्प्लोयी केसों, 33 मैट्रिज और 12 सर्विस संबंधी मामलों कुल 270 केसों का निपटारा हुआ। रिटायर्ड जस्टिस आरएस

मोर्गिया व रिटायर्ड जस्टिस आरके नेहरू की खंडपीठ, रिटायर्ड जस्टिस एमएल बाहरी व रिटायर्ड जस्टिस किशनआनंद लाल, रिटायर्ड जस्टिस जीएल गर्ग व रिटायर्ड जस्टिस केसी गुप्ता और रिटायर्ड जस्टिस एसजी गोयल व रिटायर्ड जस्टिस एसके जैन पर आधारित चार खंडपीठों ने इन मामलों का निपटारा किया।